

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

Stamp Ex. No. (G)1/(OA 209/91) 1991
T. A. No. 1991

DATE OF DECISION 11.4.1991

R.S. Mane Petitioner

Applicant in person Advocate for the Petitioner(s)

Versus

Shri R.D.Talegaon, Principal of Govt Respondent
Polytechnic, Panaji- Goa & 7 others.

None present Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member(A)

The Hon'ble Mr. T.C.Reddy, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Yes

No

P.S. Chaudhuri
 (P.S. CHAUDHURI)
 M(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY
CAMP AT PANAJI

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Stamp Application No. (G) 1/91 (OA 209/91)

R.S. Mane,
Lecturer in Govt. Polytechnic,
Panaji - Goa. ... Applicant

v/s

Shri R.D.Talegaon,
Principal of Govt. Polytechnic,
Panaji - Goa & 7 others ... Respondents

CORAM : Hon'ble Member (A), Shri P.S.Chaudhuri
Hon'ble Member (J), Shri T.C.Reddy

Appearances:

Applicant in person. None
present for the respondents.

Tribunal's Order

Dated : 11.4.1991

(Per. P.S.Chaudhuri, Member (A))

This application under Section 19 of the
Administrative Tribunals Act, 1985 was filed on
11.4.1991. In it the applicant, who is a lecturer
in the Government Polytechnic, Panaji, Goa is seeking
payment of salary for the period 1 to 26.11.1989 with
interest thereon, cancellation of transfer order dated
17.10.1989 and restoration of seniority and confirma-
tion in the cadre of Assistant Lecturer/Lecturer.

2. After hearing the applicant in person we are
satisfied that we have no jurisdiction in the matter.
By Part VIII of the Goa, Daman and Diu Reorganisation
Act, 1987, provisions have been made as to services

(W)

in the former Union Territory of Goa, Daman and Diu. By Section 60 contained therein, provisions have been made for the final allotment of persons employed in connection with the affairs of the Union Territory of Goa, Daman and Diu to either the State of Goa or the Union Territory of Daman and Diu. By notification dated 31.5.1990 published on 26.7.1990 it has been ordered that persons whose names are not included in Schedule-I appended to that order shall be deemed to have been finally allotted to the services of the State of Goa. It is not denied that the applicant's name does not feature in Schedule-I of the said order. Thus, the applicant is admittedly an employee of, and holding a civil post under the State of Goa. In terms of the provisions of the Administrative Tribunals Act, 1985 we have yet no jurisdiction in respect of the employees of the State of Goa.

3. In view of this position we hold that we have no jurisdiction in this matter. We direct the original of the application, along with a copy of this order, be returned to the applicant for being presented in the proper forum if he so desires and if he is so advised. The original of this order along with a copy of the application be retained as a part of the Tribunal's record.

T. C. Reddy
(T.C. Reddy)
Member (J)

P. S. Chaudhuri
(P.S. Chaudhuri)
Member (A)